

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

RA/M.A./O.A./ T.A./ 37 1980

G H A Malik Applicant (s).

Pimp Adv. for the
Petitioner (s).

Versus

Union of India & Co. Respondent (s).

P. P. P. Adv. for the
Respondent (s).

SR NO.	DATE.	ORDERS,
		<p>homokim (Copy not served)</p> <p>RDAD Recd from Resp. 2 (21/02)</p> <p>5731/90 → This matter is not placed on 5731/90 date</p> <p>14/3/90 FA Notice matter pertains for DB.</p> <p>5/3/90</p>



CORAM : HON'BLE MR. G. S. NAIR .. VICE CHAIRMAN

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER

14/3/1990

Heard the applicants in person as well as the counsel Mr. R. M. Vin ^{who} appeared on behalf of the respondents ^{and} who opposed the admission of the application.

The relief that is claimed is to quash the order dt. 18.4.84 by which the applicant was informed that he has not been considered suitable for promotion to the higher grade of Rs. 700-900. He has also prayed for grant of such promotion with effect from the date ~~of~~ which his juniors were promoted.

The applicant admits that the promotion of Movement Inspector in the grade of Rs. 550-750 to the higher grade of Rs. 700-900 is based on seniority ~~and~~ suitability. As such when his suitability was assessed vis-a-vis his juniors and he was not found suitable, where upon his juniors were promoted, he can not complain about the denial of the promotion based on the promotion granted to the juniors. If the applicant was aggrieved by the assessment as regard ~~his~~ suitability for the purpose of promotion, it should ^{have} been challenged ~~the~~ then, ^{and there,} especially when he was specifically intimated by the letter dt. 18.4.84 about ^{his} ~~the~~ non-suitability for the promotion.

The applicant submitted that representation ^{was} presented by him on 10.7.84 but it ^{has} ~~is~~ not been replied to ^{if it is so, within} ~~within~~

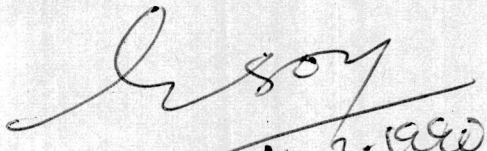
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2. A reasonable period of presentation of the representation the applicant should have approached a court of law for redressal of his grievances.

We reject the application.

M. M. Singh

(M. M. Singh)
Administrative Member


(G. S. Nair)
Vice Chairman
14.3.1990

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